

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 617/1998

New Delhi this the 24th day of March, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Gajendra Pal Sharma S/O S. N. Sharma,
Assistant Manager/Dairy Supervisor,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi-110008.
R/O F-20, Patel Nagar-I,
Ghazabab (UP) 201001. Applicant

(By Shri S. C. Luthra with Shri O. P. Khokha,
Advocates)

-Versus-

1. Union of India through
Secretary, Department of
Animal Husbandry & Dairying,
Ministry of Agriculture,
Krishi Bhawan,
New Delhi-110001.
2. The General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi-110008. Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Heard the learned counsel for the applicant on admission.

2. The learned counsel states that without notice to the applicant, the respondents are going to downgrade his pay scale. He fairly conceded till the date of this application or the date of hearing, no such order has been passed.

Yours

3. As no adverse action has been taken in regard to pay scale of the applicant so far, the application appears to be premature. Accordingly, it is hereby dismissed with liberty to the applicant to approach the Tribunal again in case such an order is made against him.

KM
(K. M. Agarwal)
Chairman

RKAhooja
(R. K. Ahooja)
Member (A)

/as/